

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4452

ANSWERED ON:03.05.2012

LAND FOR INDUSTRY

Gawali Patil Smt. Bhavana Pundlikrao ;Sukur Shri Jadhav Baliram

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the policy of the Government for making available land for setting up industry in the country;
- (b) whether the Government is aware that many companies have expressed their inability in acquiring land on their own;
- (c) if so, the policy of the Government in regard to providing assistance to them in this regard;
- (d) whether the Government proposes to associate people with its scheme and programmes; and
- (e) the role of the Non-Governmental Organisations in bringing economic development and prosperity ?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a): The Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No.18 of the State List (List II) of the Seventh Schedule to the Constitution. The acquisition of land for various projects is done by the concerned State Government/s/UT Administrations under the provisions of Land Acquisition Act, 1894. The salient feature of the policy of the Govt. for acquiring land for development purposes, including industry is reflected in National Rehabilitation & Resettlement Policy (NRRP), 2007. The policy aims to minimize large-scale displacement, as far as possible. Only the minimum area of land commensurate with the purpose of the project has to be acquired. Also, as far as possible, projects may be set up on wastelands, degraded or un-irrigated land. Acquisition of agriculture land for non-agriculture use in the project may be kept to the minimum, multi-cropped land may be avoided to the extent possible for such purposes and acquisition of irrigated land if un-avoidable may be kept to the minimum. The Policy also provides comprehensive rehabilitation & resettlement benefits to the displaced families. To give legal backing to the above Policy, the Land Acquisition, Rehabilitation & Resettlement (LARR) Bill, 2011 has been introduced in the Lok Sabha on 7th September, 2011. The Bill has been referred to the Parliamentary Standing Committee on Rural Development by Hon'ble Speaker Lok Sabha for examination and Report to the Parliament.

(b): The Land Acquisition Act, 1894 lays down certain criteria for acquisition of land for public purposes and for the companies. The Govt. has no information regarding companies which have expressed their inability in acquiring land on their own;

(c): In view of the above question does not arise.

(d): Provisions have been made in the LARR Bill, 2011 for consultation with Gram Sabha during Social Impact Assessment study and preparation of rehabilitation & resettlement schemes. Further, provision for consent of eighty percent of the project affected families for land acquisition in specific cases has been provided in the Bill.

(e): Non-Governmental Organisations are being supported by the Ministry of Rural Development in implementing projects for bringing economic development and prosperity.